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Item No.26

M.A.1462/2005
O.A.No.328/2002

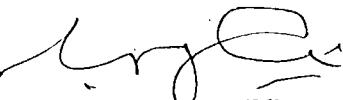
17.05.2006

Present: Sh. Gulab Chand, counsel for the applicant.
Sh. Vijay Pandita, counsel for respondents.

M.A.No.1462/2005:

Preliminary objection has been raised by respondents as regards maintainability of the present MA for execution. Since the application has not been filed within a year for implementation of the directions of this Tribunal, respondents have, therefore, taken a preliminary objection regarding maintainability of the application.

Sh. Gulab Chand, learned counsel appearing for the applicant has submitted that he will file a fresh case and he wants to withdraw the present application. Accordingly, the MA is dismissed as withdrawn with liberty to file a fresh case in accordance with law.


(V.K.AGNIHOTRI)
Member(A)


(B. PANIGRAHI)
Chairman

/dkm/